

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA
UN-STARRED ADMITTED QUESTION NO. 3379

TO BE ANSWERED ON 07.08.2018

LEASE PROPERTY

NO. 3379 SHRI HARIOM SINGH RATHORE

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the release deed under Land and Development Office(L&DO) has been regarded as legal document for transfer of any lease property in Delhi/NCR;
- (b) if so, the details of the lease properties which have been transferred;
- (c) if not, the details of persons who have applied for the same;
- (d) the time limit for registration of release deed: and
- (e) whether any lease property can be cancelled if it has been transferred through release deed and if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

- (a) The original lessee may transfer his leasehold interests in favour of one or more than one person through valid documents which include a release deed.
- (b)&(c) L&DO has leased out thousands of properties in Delhi which have been subsequently transferred and based on relevant documents including release deed.
- (d) As per Registration Act, 1908 the registration of any document comes under the jurisdiction of concerned State Governments.
- (e) The lease of any property, including those transferred through release deed, can be cancelled, if the lessee violates the terms of lease.
